



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 18th of May, 2018

SRO 214 .- In exercise of the powers conferred by sub-section (1) of section 32 of the Bureau of Indian Standards Act, 2016, the Government hereby empower Special Municipal Mobile Magistrates Jammu and Srinagar to try offence(s) punishable under the said Act pertaining to Jammu Division and Kashmir Division within their respective Divisions.

By order of the Government of Jammu and Kashmir.

Sd/-

(Abdul Majid Bhat)
Secretary to Government
Dated: 18 -05-2018.

NO LD(A) 2018/22

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar
2. Registrar General, Jammu and Kashmir High Court, Srinagar
3. Principal District and Sessions Judge, Srinagar/Jammu.
4. Director General, Bureau of Indian Standards, 9-Bahadurshah Zafar Marg, New Delhi-110002
5. Director Litigation, Jammu/Kashmir
6. Under Secretary, Office of the Chief Secretary, J&K, Srinagar This is with reference to his O M. No. PS/CS/19/2018/1186-C dated 23-02-2018
7. OSD to Hon'ble Minister for Law, Justice and Parliamentary Affairs for information of the Hon'ble Minister
8. Private Secretary to Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble MoS
9. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
10. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary
11. Incharge Website, Department of L, J&PA.
12. SRO section, Department of LJ&PA (w 7 s. c)
13. Concerned file

(Ashish Gupta)

Deputy Legal Remembrancer

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18/5/2018